

21

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.2464/2004

New Delhi this the 8th day of October, 2004.

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. SHANKER RAJU, MEMBER (J)**

1. B.B. Sharma
India Govt. Mint Noida
D-2, Sector-I, Noida.

-Applicants

(By Advocate Shri S.C. Soren)

-Versus-

1. Union of India,
Ministry of Finance,
Dept. of Economic Affairs
(Coin & Currency),
North Block,
New Delhi through its Secretary.
2. India Govt. Mint,
D-2, Sector-I, Noida
Through its General Manager

- Respondents

ORDER (Oral)

Mr. Shanker Raju, Member (J):

Applicant seeks revision of pay scale. A representation to this effect made is still lying with the respondents.

2. In the interest of justice, OA stands disposed of at the admission stage itself, with a direction to the respondents to dispose of the representation of applicant by passing a detailed and speaking order within a period of three months from the date of receipt of a copy of this order.

No costs.

S. Raju
(Shanker Raju)
Member (J)
(A)

/vv/

V.K. Majotra
(V.K. Majotra) 8.10.04
Vice Chairman